

- (v) G.S.R. 372(E) published in Gazette of India dated the 8th July, 1997 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (vi) G.S.R. 384(E) published in Gazette of India dated the 10th July, 1997 approving the Amendment to the Recruitment Rules for the post of Signal Bosan Regulations, 1997.
- (vii) G.S.R. 429(E) published in Gazette of India dated the 29th July, 1997 approving the New Mangalore Port Trust Employees (Recruitment, seniority and Promotion) Amendment Regulations, 1997.
- (viii) G.S.R. 431(E) published in Gazette of India dated the 29th July, 1997 approving the Mormugao Port Employees (Allotment of Residences) Amendment Regulations, 1997.
- (xi) G.S.R. 470(E) published in Gazette of India dated the 19th August, 1997 approving the Mormugao Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (x) G.S.R. 471(E) published in Gazette of India dated the 19th August, 1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.

[Placed in the Library. See No. LT 2410/97]

Annual Report and Review on the Working of Electronics and Computer Software Export Promotion Council, New Delhi for the Year 1996-97

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (DR. BOLLA BULLI RAMAIAH): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi for the year 1996-97.

[Placed in Library. See No. LT 2411/97]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1997-98.

[Placed in Library. See No. LT 2412/97]

Annual Report and Review on the Working of the Indian Law Institute, New Delhi for the Year 1996-97

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): On behalf of Shri Ramakant D. Khalap, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1996-97, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1996-97.

[Placed in Library. See No. LT 2413/97]

- (2) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolutions, New Delhi for the year 1995-96, alongwith Audited Accounts.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 2414/97]

Annual Report and Review on the Working of Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): On behalf of Shri Muhi Ram Saikia, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2415/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of

the Regional Engineering College, Warangal, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No.LT 2416/97]

Notification Under Companies Act Income-Tax Act, Customs Act etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:

- (i) The Cost Accounting Records (Cement) Rules, 1997 published in Notification No. G.S.R. 536(E) in Gazette of India dated the 12th September, 1997.
- (ii) The Cost Accounting Records (Motor Vehicles) Rules, 1997 published in Notification No. G.S.R. 537(E) in Gazette of India dated the 12th September, 1997.
- (iii) The Cost Accounting Records (Industrial Alcohol) Rules, 1997 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 17th September, 1997.

[Placed in Library. See No. LT 2417/97]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of Income-tax Act, 1961:

- (i) The Income-tax (Ninth Amendment) Rules, 1997 published in Notification No. S.O. 635(E) in Gazette of India dated the 3rd September, 1997.
- (ii) The income-tax (Tenth Amendment) Rules, 1997 published in Notification No. S.O. 649(E) in Gazette of India dated the 10th September, 1997.
- (iii) The Income-tax (Eleventh Amendment) Rules, 1997 published in Notification No. S.O. 713(E) in Gazette of India dated the 7th October, 1997.

[Placed in Library, See No. LT 2418/97]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

- (i) G.S.R. 523(E) published in Gazette of India dated the 8th September, 1997 together with an explanatory memorandum extending ben-

efit of duty free import of inputs against Special Imprest Licences for manufacture and supply of final goods to a Refinery set-up under the Ninth Five Year Plan.

- (ii) G.S.R. 543(E) and G.S.R. 544(E) published in Gazette of India dated the 16th September, 1997 together with an explanatory memorandum seeking to levy Additional Duty of Customs (CVD) at the rate of 10 percent under the 'Zero Duty EPCG Scheme', on all Capital Goods required for the manufacture of Leather Garments, Textile Garments, Agro Products and Products of Horticulture and Floriculture.

[Placed in Library. See No. LT 2419/97]

- (4) A copy of the Notification No. G.S.R. 474(E) (Hindi and English versions) published in Gazette of India dated the 22nd August, 1997 together with an explanatory memorandum seeking to include the names of Diplomatic Missions of two more countries and also to restrict the exemption from service tax on telephones for Embassy Building and Ambassador's residence in respect of two more countries viz. Brazil and Ireland.

[Placed in Library. See No. LT 2420/97]

- (5) A copy of the Voluntary Disclosure of Income Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 9th June, 1997, under sub-section (3) of Section 77 of the Finance Act, 1997.

[Placed in Library. See No. LT 2421/97]

- (6) A copy of the Notification No. 54 EL (I)/3/97 (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 notifying that nominations of candidates desiring to stand for election to the Seventeenth Council of the Institute, should forward in the manner prescribed in regulation 87, issued under sub-regulation (I) of regulation 87 of the Chartered Accountants Regulations, 1988.

[Placed in Library. See No. LT 2422/97]

- (7) A copy of the Notification No. 54-EL (I)/5/97 (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 notifying the composition of the Panel for the scrutiny of nominations for elections of the Seventeenth Council and Sixteenth Regional Council of the Institute of Chartered Accountants of India, issued under regulation 134 of the Chartered Accountants Regulations, 1988.

[Placed in Library. See No. LT 2423/97]

- (8) A copy each of the following notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992: